

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 771 of 2019**

**IN THE MATTER OF:**

**Ms. Pooa Gupta**

**...Appellant**

**Versus**

**Ms. Suman Chadha & Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Ashish Dholakia, Mr. Gautam Bajaj and Mr.  
Rohan Chawla, Advocates**

**O R D E R**

**08.08.2019** Learned counsel for the Appellant submits that there is an existence of dispute as a sum of Rs. One Lakh was withheld after payment of Rs. 25 Lakhs which was due to the Respondent.

Let notice be issued on the respondents by Speed Post. Requisite along with process fee, if not filed, be filed by 9<sup>th</sup> August, 2019.

Post the case 'for Admission (After Notice)' on **3<sup>rd</sup> September, 2019.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/sk